

- (vii) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States/UTs.
- (viii) Removal of Liquor Shops as per directions of Hon'ble Supreme Court *vide* circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017.

(c) The Ministry of Road Transport and Highways has launched "Integrated Road Accident Database (IRAD) System". The primary purpose of IRAD is to enhance road safety, and thus endeavors to generate various types of insights through the Analytics Dashboard, Trend Analysis etc. and therefore, decision making by Apex Authorities. The six States identified for piloting the project are Maharashtra, Karnataka, Madhya Pradesh, Rajasthan, Uttar Pradesh and Tamil Nadu.

(d) and (e) Advance Traffic Management Systems (ATMS) as detailed out Manual of Expressways, 6 lane and 4 lane are to be provided for smoother and safer flow of vehicles. ATMS may have sub systems like Emergency Call Boxes, Mobile Communication Systems, Variable Message Sign Systems, Meteorological Data System, Automatic traffic Counter and Vehicle Classification, Video Surveillance System and Video Incident Detection System (VIDS). Moreover various incident managed service like ambulances, life support system, crane service etc. are also provided by the concessionaires/contractors for such developed highways as per the stipulation of the scope of work.

Termination of road projects in Tamil Nadu

1255. SHRI T.K. RANGARAJAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any road projects have been terminated in Tamil Nadu;
- (b) if so, the details of the projects; and
- (c) the reason for termination of the projects?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) This Ministry is primarily responsible for development and maintenance of National Highways in the country. Eight National Highway projects being implemented through National Highways Authority of India (NHAI) have been

terminated in the State of Tamil Nadu due to various reasons such as due to delay in land acquisition, resistance by land owners for higher compensation and due to financial crisis of the concessionaire etc.

Regulation of vintage vehicles

1256. SHRI VAIKO:

DR. T. SUBBARAMI REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has notified a draft regulation for vintage vehicles and classic vehicles of more than fifty years;
- (b) if so, the details thereof;
- (c) by what time, the regulations will be finalised and put into effect; and
- (d) whether any incentive will be given for such heritage vehicles to encourage vintage motor vehicles?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The Ministry has issued Statutory Order notification 'Regulation of Vintage Motor Vehicles order, 2019' on 12.12.2019 for comments from concerned Stake holders.

(d) No.

National Highways in Odisha

1257. SHRI PRASANNA ACHARYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of roads in Odisha approved in principle to be declared as National Highways during the last five years, details thereof;
- (b) the budget estimate for each of these roads and the amount sanctioned so far; and
- (c) the number of roads where work have begun, if so, the time period of completion of the work, if not, the reasons therefor?